New Indian Express, Bhubaneshwar, 16/12/2025
Page No: 2, Size: 16.99cm × 13.31cm

HC flags concern over student suicides on campuses, seeks corrective measures

EXPRESS NEWS SERVICE @Cuttack

EXPRESSING serious concern over the incidents of student suicides on campuses, the Orissa High Court has directed the Odisha government to place a comprehensive compliance affidavit covering all universities in the state, indicating corrective measures already taken and mechanism for ensuring their prevention.

The directions came during hearing of the plea filed by KIIT-KISS challenging the NHRC order in connection with the Nepalese student's suicide in February this year and subsequent show-cause notice issued by the government in September.

The single judge bench of Justice SK Panigrahi on December 12 restrained the state from taking any coercive action against KIIT and KISS pursuant to a show-cause notice issued by the department of Higher Education on September 9, 2025, until further orders.

"This court does not perceive the present proceedings as adversarial in nature; rather, it considers that all universities within the state, whether in the public or private sector, ought to be issued similar notices by the department of Higher Education, with a view to ensuring due and uniform compliance with the prescribed norms and safeguards," Justice Panigrahi observed, directing to list the case next on February 24, 2026.

> This court does not perceive the present proceedings as adversarial in nature; rather, it considers that all varsities within the state ought to be issued similar notices by the DHE
>
> Justice SK Panigrahi



Initially, KIIT and KISS had moved the high court on April 4 challenging the NHRC's March 27 order holding it accountable in connection with the alleged suicide of a Nepalese student on February 16 and directing the chief secretary to file an action taken report. The high court had stayed all NHRC proceedings in the matter on April 7.

Subsequently, KIIT and KISS had filed an interlocutory application seeking enforcement of the high court's interim order and a restraint on coercive steps pursuant to the show-cause notice dated September 9, issued by the Higher Education department.

Along with the show-cause notice, the institutions were also directed to submit a detailed compliance report indicating corrective measures already taken, corrective measures proposed, with clear timelines for implementation, responsibility fixed for the lapses identified; and mechanism for ensuring non-recurrence of such incidents in future.

Accordingly, a comprehensive reply was filed on September 24, 2025, the court was told. Justice Panigrahi directed the chief secretary to "forbear from initiating, continuing, or giving effect to any coercive measure" against the petitioners until a duly sworn compliance affidavit is placed on record, examined, and the issues are conclusively adjudicated. The earlier interim order will continue to operate.

Sentinel, Guwahati, 16/12/2025
Page No: 3, Size: 15.95cm × 17.30cm

APCC moves NHRC over Assam evictions

STAFF REPORTER

GUWAHATI, Dec 15: The Assam Pradesh Congress Committee (APCC) on Monday filed a complaint with the National Human Rights Commission (NHRC), alleging large-scale human rights violations during eviction and demolition drives targeting the Miya Muslim community in different parts of Assam.

In a complaint addressed to the NHRC Chairperson, APCC general secretary and senior spokesperson Imdad Hussain accused the state government, of carrying out "illegal and discriminatory" demolitions of houses belonging to Indian citizens from the Miya Muslim community. The APCC claimed the actions violate constitutional safeguards and Supreme Court guidelines.

The complaint alleged that the eviction drives are politically motivated and aimed at polarizing communities ahead of the 2026 Assam Legislative Assembly elections. It further cited several public statements attributed to the Chief Minister, both in the media and on the floor of the Assembly, which the Congress said were derogatory and communal in nature.

According to the APCC, repeated references allegedly labelling Muslims as "Bangladeshis" have harmed communal harmony and created fear among minority communities. The party also referred to a recent incident in which around 54 persons from the Muslim community were reportedly sent to Bangladesh, but were not accepted by Bangladeshi authorities—an episode the Congress said establishes their Indian citizenship even as their homes were demolished.

The memorandum argued that if the state suspects illegal immigration, it must follow due legal process and diplomatic channels, instead of resorting to demolitions that affect poor and marginalized residents. It further alleged that people from the Muslim community are facing financial, mental and physical harassment in Upper Assam and other regions of the state.

Seeking urgent intervention, the APCC urged the NHRC to conduct an immediate and impartial inquiry into the eviction drives, direct the Assam government to halt what it termed illegal actions, ensure compensation and rehabilitation for affected families, and remind public officials of their constitutional duty to protect all citizens equally and maintain communal harmony.

Navbharat, Mumbai, 16/12/2025
Page No: 2, Size: 23.47cm × 12.89cm

हिरासत में मौत पर NHRC का आदेश

पुलिस हिरासत में अभियुक्त की मौत एक गंभीर समस्या है. 2000 से 2022 तक देश में ऐसी 4,400 से अधिक लोगों की मौत हुई. इनमें से 952 लोगों की मौत उत्तर प्रदेश पुलिस की हिरासत में रहते समय हुई. पूछताछ के वैज्ञानिक तरीके अपनाने की बजाय अपराध कबूल करवाने के लिए थर्ड डिग्री टॉर्चर के आरोप पुलिस पर लगाए जाते हैं. दूसरी ओर पुलिस दावा करती है कि अभियुक्त पहले ही बीमार था और अचानक चल बसा. राष्ट्रीय मानवाधिकार आयोग ने यूपी सरकार को आदेश दिया कि 2021 में पुलिस हिरासत में मरे एक 36 वर्षीय व्यक्ति के परिवार को 10 लाख रुपये मुआवजा दिया जाए. इससे सरकार पर दबाव बनेगा कि वह पुलिस को अत्याचार करने से रोके. सितंबर 2023 में गुजरात राज्य विधि आयोग ने भी राज्य में होने वाली हिरासत मौतों पर गहरी चिंता जताई थी. 1993 में मानवाधिकार संरक्षण अधिनियम के अंतर्गत राष्ट्रीय मानवाधिकार आयोग की स्थापना की गई थी. आयोग को ऐसे मामलों की जांच करने और उपाय सुझाने की जिम्मेदारी दी गई थी. इसके बाद आयोग ने जेल में कैदियों की भारी भीड़ तथा वहां की बुरी स्थितियों की आलोचना करते हुए हिरासत में होने वाली मौत पर चिंता जताई थी. जब आयोग की सिफारिशों के बावजूद कदम नहीं उठाए गए, तो उसके एक पूर्व अध्यक्ष ने नाराजगी से कहा कि आयोग बगैर दांत-पंजे वाला शेर बनकर रह गया है. भारत में पुलिस के कार्यकलापों से संबंधित रिपोर्ट इसी वर्ष मार्च में जारी हुई, जिसमें देश के 17 राज्यों व केंद्र शासित प्रदेशों के 8276 पुलिस अधिकारियों का सर्वे किया गया. इसमें पाया गया कि पुलिस पूछताछ व जांच के दौरान डराती-धमकाती व सख्त रवैया अपनाती है. राष्ट्रीय मानवाधिकार आयोग का निर्देश प्रतीकात्मक है. वैसे परिवार को मुआवजा देने से किसी की जान वापस नहीं आएगी फिर भी ऐसे हस्तक्षेप से पुलिस को सबक मिलेगा कि कैदी पर जानलेवा अत्याचार न करे. पुलिस की हिरासत में कैदी चाहे गुनहगार हो या बेगुनाह, पूरी तरह मजबूर हो जाता है. क्या पुलिस पूछताछ के लिए मानवीय तरीका नहीं अपना सकती?

Times of India

Orissa high court expands suicide prevention scrutiny to all universities, stays action against KIIT, KISS

https://timesofindia.indiatimes.com/city/bhubaneswar/orissa-high-court-expands-suicide-prevention-scrutiny-to-all-universities-stays-action-against-kiit-kiss/articleshow/125978805.cms

TNN | Dec 15, 2025, 10.42 PM IST

Cuttack: Emphasising that incidents of student suicides on campuses are a matter of "grave and pressing concern", Orissa high court has widened the scope of scrutiny to all public and private universities in Odisha, and restrained the state from taking any coercive action against KIIT and KISS for now.
In his Dec 12 order, Justice S K Panigrahi directed the chief secretary to place on record a comprehensive, duly sworn compliance affidavit addressing systemic deficiencies highlighted by the higher education department — not limited to KIIT/KISS but extending to all universities in the state.

"This court does not perceive the present proceedings as adversarial in nature; rather, it considers that all universities within the state, whether in the public or private sector, ought to be issued similar notices by the department of higher education, with a view to ensuring due and uniform compliance with the prescribed norms and safeguards," Justice Panigrahi observed.

KIIT and KISS authorities had moved the HC on April 4 challenging the March 27 order of the National Human Rights Commission (NHRC) holding KIIT accountable in connection with the alleged suicide of a Nepalese student on Feb 16 and directing the chief secretary to submit an action taken report. On April 7, HC had stayed all NHRC proceedings in the matter.

While extending the interim stay, Justice Panigrahi ordered the chief secretary to "forbear from initiating, continuing, or giving effect to any coercive measure" against KIIT and KISS pursuant to a show-cause notice dated Sept 9, issued by the department until the compliance affidavit is filed, considered, and the issues are conclusively adjudicated. The case will be heard next on Feb 24, 2026.

The interim protection came while hearing an interlocutory application by KIIT and KISS seeking enforcement of the HC's April 7 interim order and a restraint on coercive steps pursuant to the Sept 9 show-cause notice.

Along with the notice, the institutes were also directed to submit a detailed compliance report indicating corrective measures already taken, corrective measures proposed, with clear timelines for implementation, responsibility fixed for the lapses identified; and mechanism to ensure such incidents don't recur in future. Accordingly, a comprehensive reply was filed on Sept 24, the court was told.

The New Indian Express

Odisha man held for bootlegging dies in custody, probe on

They claimed that he was suffering from kidney-related ailments and his blood pressure was very low when he was rushed to Banapur CHC.

https://www.newindianexpress.com/states/odisha/2025/Dec/15/odisha-man-held-for-bootlegging-dies-in-custody-probe-on

Express News Service | Updated on: 15 Dec 2025, 9:41 am

1 min read

BHUBANESWAR: Allegations of custodial death surfaced after a 45-year-old man detained by Banapur police in Khurda district on Saturday night for allegedly selling illicit liquor died under mysterious circumstances on Sunday.

The deceased, identified as Chhabindra Nayak of Poda Sahi, was picked up by police along with an alleged accomplice Dibakar Nayak on charges of selling illicit liquor in the area. His family, however, alleged he was taken into custody without their knowledge and tortured by the cops.

“Police took my husband into custody on Saturday night when I was in Nayagarh at a relative’s house. They later informed me that they were taking him to Capital Hospital in Bhubaneswar, without giving any further details,” the deceased’s wife told mediapersons.

Police, on their part, said Chhabindra complained of uneasiness on Sunday morning. He was immediately rushed to Banapur CHC and then referred to Capital Hospital in Bhubaneswar where the doctors declared him brought dead, they added.

They claimed that he was suffering from kidney-related ailments and his blood pressure was very low when he was rushed to Banapur CHC.

Chhabindra’s wife refuted the police claims saying her husband did not suffer from any health problem. He died after being tortured in police custody at the police station, she alleged. The deceased is survived by his wife and three children.

Basing on her complaint, Khurda SP Vivekanand Sharma said, a thorough investigation would be conducted. “As there are allegations of custodial torture, a magisterial-level inquiry will be conducted as per the NHRC guidelines,” Sharma said.

As per the procedure, the deceased’s postmortem and inquest will be videographed. The CCTV footage of the police station will also be examined, he added.

Daily Sabah

Judge of conscience: Justice Muralidhar's journey from India to world

https://www.dailysabah.com/opinion/op-ed/judge-of-conscience-justice-muralidhars-journey-from-india-to-world/amp

by Afroz Alam Sahil

Dec 16, 2025 12:05 am

From Delhi to Gaza, Justice Muralidhar will hopefully carry conscience where power fears to tread

When the United Nations announced that Justice S. Muralidhar would lead its independent inquiry into human rights violations in Palestine, it was more than an international appointment.

It felt like the world had paused to acknowledge a jurist who built his reputation not on power or position, but on conscience. From taking on corporate giants in the Bhopal Gas Tragedy case (1984 toxic gas leak catastrophe that killed tens of thousands of people) to dispensing justice to the 2020 Delhi riots victims, Justice Muralidhar has walked a path few judges choose.

His new responsibility, however, sits on a much larger map: Gaza, Israel, East Jerusalem and the weight of history itself.

Across India's legal community, the announcement drew joy, pride and relief. Many who have watched Justice Muralidhar closely felt this was long overdue. For years, he has been described as a judge who combines scholarship with compassion, intellect with humility and courage with judicial restraint. His appointment represents more than an international responsibility. It is a nod from the global community to a jurist who, despite political headwinds at home, never strayed from principle.

Sanjay Hegde, senior advocate at the Supreme Court of India, put it succinctly when I spoke with him. He remembered Justice Muralidhar's role during the Delhi riots in 2020, when ambulances were sent into violence-scarred neighborhoods only after his urgent intervention, when he held a midnight hearing to save dozens of lives. "Because of that, he was later not brought to the Supreme Court of India," Hegde said.

"His appointment as Chair of the three-member Independent International Commission of Inquiry on the Occupied Palestinian Territory is recognition of his achievement in human rights and his commitment to human causes of misery."

Hegde's words reflect a sentiment widely shared in Delhi's legal circles: Muralidhar should have been in the Supreme Court, but the world has now given him a bench larger than any he was offered in India.

Career rooted in service

Born into a generation of lawyers who believed law exists to protect the powerless, Muralidhar began practice in Madras, in India's south, in 1984 before shifting to the Supreme Court and the Delhi High Court three years later. His legal journey was not confined to courtrooms. He worked with victims of the Bhopal gas tragedy, people displaced by dams on the Narmada, prisoners on death row, the **National Human Rights Commission**, and the Election Commission of India. For him, law is a tool of justice for the vulnerable rather than a shield of comfort for the powerful.

Veteran journalist Qurban Ali, who has observed him closely for years, described his work with admiration: "Unfortunately, he was not allowed to reach the Supreme Court of India, but his value is now being recognized globally." To him, Muralidhar's role in the Palestine inquiry will test not just diplomatic patience but moral courage. "There will be political pressure, but his impartiality gives us hope. The world needs investigators who cannot be bent."

His independence was never performative; it was lived. Long before such reforms became fashionable, he encouraged lawyers to stop addressing judges as "My Lord" or "Your Lordship." It was not a theatrical rebellion, but a quiet assertion of dignity, reflecting the way he understood the judicial role.

His writings strengthen that image. His recent book, "In Complete Justice? The Supreme Court at 75," examines the court with honesty and affection, while his earlier work, "Law, Poverty and Legal Aid: Access to Criminal Justice," remains required reading for those studying criminal justice and inequality. His scholarship is not an academic display. It is grounded in the lived experience of those for whom law is either a lifeline or a dead end.

From India to Gaza

Leading a human-rights inquiry into the Israel-Palestine conflict is not an administrative honor. It is a responsibility that attracts both scrutiny and hostility. The world will watch every word and every conclusion he leads his commission toward. Nations will weigh diplomacy against morality. Victims will hope. Governments may resist. And political power will clash with legal truth.

Yet, this is where Justice Muralidhar seems least afraid.

In his farewell speech from the Delhi High Court, he drew a line between neutrality and justice. "Impartiality is non-compromisable," he said.

"A judge must lean on the side of the vulnerable to achieve equality of arms." That statement explains why the U.N. chose him and why millions now expect him to bring justice into a conflict defined by asymmetry.

For India, this is a moment of global reflection. While New Delhi deepens its relationship with Israel, one of its most respected jurists now leads a global inquiry into human rights violations by that very state. The duality is real, and the message is larger: India's constitutional conscience still has global resonance.

The world does not often celebrate judges. They work without applause, write judgments that outlive them, and guard justice without the luxury of victory. But when a judge stands tall in the storm, the world notices.

Justice S. Muralidhar is now at such a moment. The inquiry he leads will be contested, criticized and politicized. Yet somewhere in the chaos, there lies the possibility of truth. He has carried integrity from Madras to Delhi, from Hashimpura to Odisha, and now from India to the world’s most fraught front line.

If justice has a flicker left in global public life, it will reflect in his work. And if his past is any guide, he will not look away. The world will be watching. More importantly, the vulnerable will be waiting.

India Tomorrow

NHRC Orders ₹10 Lakh Compensation to Family of Man Who Died in Police Custody in Uttar Pradesh

https://indiatomorrow.net/2025/12/15/nhrc-orders-%e2%82%b910-lakh-compensation-to-family-of-man-who-died-in-police-custody-in-uttar-pradesh/

December 15, 2025

Updated: 14 mins ago

By Akhilesh Tripathi

LUCKNOW: The National Human Rights Commission (NHRC) has taken a strong view of a custodial death in Uttar Pradesh's Ambedkar Nagar district and directed the state government to pay Rs. 10 lakh as compensation to the family of the deceased, Ziyauddin.

The case dates back to March 2021. According to a complaint filed before the NHRC by the victim's brother, Shahabuddin, Ziyauddin was picked up by a police SWAT(Special Weapons and Tactics) team led by Sub-Inspector Devendra Pal while he was on his way to a relative's house on March 25, 2021. Within a few hours, the family was informed that he had died.

The complainant alleged that no medical examination or post-mortem was conducted immediately after Ziyauddin was taken into custody. The police, however, claimed that Ziyauddin was brought in for questioning based on call detail records linked to an attempt-to-murder case. Police officials stated that his health deteriorated while he was being taken to the police station, following which he was rushed to Datt Hospital, where he died at around 1.45 am on March 26, 2021.

After the matter was registered, the NHRC sought a detailed report from the Uttar Pradesh government. On examining the police report and the post-mortem findings, the Commission expressed dissatisfaction and concluded that Ziyauddin had died in police custody.

In its order issued last week, the NHRC sharply criticised both the police investigation and the post-mortem report. The Commission observed that the police appeared to have deliberately attempted to conceal facts and failed to provide any credible explanation for multiple injuries found on the deceased's body.

"As per the post-mortem report, eight injury marks were found on the body of the deceased, but no explanation whatsoever has been offered regarding these injuries," the Commission noted. It further stated that the reports were silent on when and how these injuries were caused, especially when the deceased was in police custody.

Rejecting the explanations offered by the state government and the police, the NHRC said it could not accept the claim that the death did not occur in police custody in the absence of any convincing material. The Commission remarked that it appeared the

police had prepared a report to shield themselves and cover up their lapses, a position that was also endorsed in the response submitted by the state Home Department.

Taking serious exception to the conduct of the Uttar Pradesh government and the police, the NHRC ordered the state to pay Rs. 10 lakh as compensation to Ziyauddin's family within four weeks and to submit proof of payment to the Commission.

The order has caused embarrassment to the Yogi Adityanath-led government, with no official response forthcoming so far. The NHRC's decision has once again brought the issue of alleged police excesses and violations of human rights in Uttar Pradesh into sharp focus.

The NHRC's order assumes added significance at a time when custodial deaths in the country have been steadily rising, pointing to systemic negligence and abuse of power by law enforcement agencies. Official data show that more than 4,400 custodial deaths—both judicial and police—were reported between 2020 and 2022, with Uttar Pradesh alone accounting for 952 cases.

Concerns over custodial violence are not confined to a single state. In September 2023, the Gujarat State Law Commission flagged the growing incidence of custodial deaths in the state, describing it as a matter of serious public concern. More recently, the Status of Policing in India Report 2025, released in March this year, revealed troubling attitudes within the force, noting a significant level of approval for coercive practices among police personnel. The findings were based on a survey of 8,276 officers across 17 states and Union Territories.

Against this backdrop, the NHRC's verdict sends a strong—if overdue—message that institutional failures and human rights violations cannot be obscured by procedural evasions or bureaucratic cover-ups.

Deccan Herald

Kurma ghar' to rightful home: Change happening in Maharashtra's Gadchiroli

As part of practice and local beliefs, menstruating women live in these small, cramped huts known as 'kurma-ghars', without any basic facilities during their periods, isolated from the rest of the community.

https://www.deccanherald.com/india/maharashtra/kurma-ghar-to-rightful-home-change-happening-in-maharashtras-gadchiroli-3831257

Mrityunjay Bose DHNS Last Updated : 15 December 2025, 11:35 IST

Gadchiroli: A change is taking place in Maharashtra's tribal-dominated Gadchiroli district, albeit slowly.

Tribal women, largely from the Madia community, have come together in Sitatola village near the Gadchiroli district headquarters to end the age-old practice of 'kurma-ghars' (menstruation huts) and built for themselves what is known as 'mava askan lon' (rightful home as women).

As part of practice and local beliefs, menstruating women live in these small, cramped huts known as 'kurma-ghars', without any basic facilities during their periods, isolated from the rest of the community. There is a lack of hygiene and security and in the past there have been instances of deaths. Food and water are provided from a distance, and they are forbidden from going to work or schools and colleges.

"A change is needed…in fact it is shocking that such practices continue even today. We have started in a small way to educate and inform people and we are getting good response," said Dr Sachin Madavi, the Assistant Commissioner of Social Justice & Special Assistance Department in Gadchiroli district.

While Dr Madavi, who himself hails from the Madia community, is doing everything possible at the government-level to end the practice, his wife Dr Priyanka Shedmake, a gynaecologist, is educating the womenfolk about the need for change. In fact, Dr Dilip Barsagade, the President of Society of People's Action in Rural Services and Health (SPARSH), was one of the first to flag the issue of kurma-ghar and wrote to the National Human Rights Commission (NHRC) way back in 2013, which too expressed concern over the matter.

"Our volunteers are going to the villages and explaining to the people about the importance of a proper facility for women during the periods. Also, more importantly, we are very clear that a proper rightful home has to be built with shram-daan," said Dr Barsagade, adding that the 'mava askan lon', which are located in the village is a proper concrete structure with a room with kitchen and toilet facilities.

"So far, there has been a mixed response," he said, adding that in the days to come SPARSH expects that more women will come forward to end the practice of 'kurma-ghar'.

“We are talking to womenfolk individually and collectively and their response is good,” said Shubhanga Duga, a local volunteer. “It should be a people’s movement,” said Jyoti Khobragade. Volunteers like Chetana Madavi and Papita Kumbhre are making efforts to see that the practice ends.

“We have to stay in ‘kurma-ghar’…there is no option for us…more than women, the village elders and the menfolk too need to be explained,” a girl, who was on her period, said on condition of anonymity. "While there is support from family, what women need is community support," she added. “This monthly occurrence, which is part of the process of reproduction, is a difficult time for women, especially young girls who need care since blood loss in large quantities leads to exhaustion. They need mental as well as physical support,” said Dr Madavi.

“There is an instance when a woman died of excessive loss of blood in Bhamragad. There is an instance of a girl being carried away by a wild animal. There are instances of snake bites. There are issues of people harassing girls and women living in gaokors,” said Dr Barsagade. "The Sitatola village was a pilot for us...this has come up with shram-daan," he said.

Speaking on the overall situation, he said, "The Gadchiroli district has 1,638 villages. Among them, 1,311 villages have the presence of Madia tribes. We have a record of 1,900 plus kurma-ghars....the actual figure may be more. We have repaired 47 kurma-ghars across the district and have created this pilot project in Sitatola...this is going to act as a facility centre where issues of women's health among other things can be discussed."

ANI

Universal Peace Centre Announces Grand Launch of Six Transformative Books by Swamiji Sunyogi Umasankar Ji

https://www.aninews.in/news/business/universal-peace-centre-announces-grand-launch-of-six-transformative-books-by-swamiji-sunyogi-umasankar-ji20251215171835/?amp=1

ANI | Updated: Dec 15, 2025 17:18 IST

PNN

New Delhi [India], December 15: New Delhi witnessed a spiritually charged literary moment as the Universal Peace Centre (UPC) officially announced the launch of six powerful spiritual and philosophical books authored by Shri Shri Swamiji Sunyogi Umasankar Ji Maharaj Ji. The announcement was made through a press conference held on December 15, 2025, marking a significant milestone in India's contemporary spiritual literature landscape.

The book launch event, organised under the banner of the Universal Peace Centre, highlighted one brand-new publication along with five republished works that collectively capture Swamiji's deep spiritual realisations spanning three decades, from 1995 to 2025. These books reflect years of meditation, Himalayan sadhana, global travels, and lived spiritual experiences, offering readers guidance rooted in Indian wisdom yet relevant to modern life.

Padma Shri D. R. Kaarthikeyan Leads the Book Launch Announcement

Adding credibility and national significance to the occasion, the press conference was presented by Padma Shri awardee D. R. Kaarthikeyan Ji. A former Director of the Central Bureau of Investigation (CBI) and former Director General of the National Human Rights Commission (NHRC), Kaarthikeyan Ji currently serves as the President of the Foundation for Peace, Harmony and Good Governance.

While addressing the media, he emphasised the relevance of Swamiji's writings in today's turbulent times. He noted that the books go beyond religious boundaries and speak directly to the inner struggles of individuals navigating confusion, ambition, attachment, and emotional unrest. His reflections on the new publication drew particular attention, describing it as deeply philosophical yet accessible to common readers.

Main Highlight: A New Spiritual Novel for the Youth

The centrepiece of the book launch is a newly released spiritual novel titled "Amrit (Nectar) is the Extract of Poison", originally written in Bengali as "Amrit Garaleri Nirjash". The novel narrates the life journey of a character named Anupam, who transforms intense suffering, loss, and hardship into a path of self-realisation and inner peace.

Unlike conventional spiritual texts, this book adopts a storytelling format that resonates strongly with the youth. It addresses themes of romance, confusion, ambition, and emotional attachment, making it especially relevant for young readers searching for meaning beyond material success. The story encourages readers to confront life's challenges with clarity, patience, and inner strength rather than escapism.

A Mirror to Modern Society and Individual Struggles

According to the organisers, the new book is not merely a narrative but a reflective mirror. Readers are invited to see their own life journeys in Anupam's experiences. The story urges individuals to question surface-level attractions, illusions of success, and emotional dependencies that often dominate modern living.

Dr. Vikas Saxena from the Ministry of Defence also praised the work, stating that the book can act as a guiding torch for people from all walks of life who are genuinely seeking the true meaning of existence. Such endorsements underline the book's appeal beyond spiritual circles, extending into intellectual and professional communities.

Five Other Influential Books Reintroduced to Readers

Alongside the new release, the Universal Peace Centre also reintroduced five influential works by Swamiji, making them accessible to both Indian and international audiences. These include his detailed autobiography, which chronicles his extraordinary barefoot journey of over 60,000 kilometres across India, his encounters during Himalayan meditation, and his commitment to spreading universal peace.

Another notable title focuses on Sunyoga, a practical spiritual discipline that integrates ancient Vedic knowledge with experiential meditation. This book provides structured guidance for individuals interested in improving physical health, mental clarity, and spiritual awareness through disciplined practice.

Books centred on family life and spirituality also form an important part of the collection. These works highlight how spiritual growth does not require renunciation of household responsibilities and instead can flourish within family life, reinforcing harmony, discipline, and shared purpose.

Universal Peace Centre's Vision Behind the Book Launch

The book launch aligns closely with the broader mission of the Universal Peace Centre, a non-profit organisation based in West Bengal that promotes unity beyond caste, creed, religion, or nationality. Founded in 1998 by Swamiji Sunyogi Umasankar Ji along with his mother, the organisation aims to build a global brotherhood rooted in peace and shared human values.

The Centre's leadership believes that literature plays a critical role in spiritual awakening. By publishing and promoting these books, UPC aims to make timeless wisdom accessible in a format that resonates with today's generation, especially those feeling disconnected or overwhelmed by modern pressures.

Swamiji Sunyogi Umasankar Ji's Spiritual Journey Reflected in His Writings

Swamiji Sunyogi Umasankar Ji discovered Sun Meditation in 1995 and later undertook an intense six-year barefoot journey across India to spread the message of unity, peace, and brotherhood. His deep Himalayan sadhana and transformative spiritual experiences form the foundation of the teachings reflected in his books.

His philosophy emphasises self-realisation through discipline, awareness, and responsibility towards family and society. The books launched during this event are a direct extension of these lived experiences, offering readers practical insights rather than abstract theories.

Growing Interest in Spiritual Literature Among Indian Youth

As per report, The launch of these books comes at a time when interest in spiritual and philosophical literature is witnessing renewed growth among Indian youth. With increasing mental health challenges, stress, and existential confusion, many young readers are turning towards books that offer depth, direction, and emotional stability. The organisers expressed confidence that the new spiritual novel, in particular, will find strong resonance with students, young professionals, and readers seeking purpose beyond routine success.

A Meaningful Addition to India's Spiritual Publishing Landscape

The Universal Peace Centre's book launch is more than a literary event; it is positioned as a cultural and spiritual initiative aimed at nurturing inner transformation. By blending storytelling with philosophical insight, the books promise to occupy a unique space in India's evolving spiritual discourse.

As the books reach a wider audience in the coming months, they are expected to contribute meaningfully to conversations around self-realisation, conscious living, and universal peace - values that remain deeply rooted in India's civilisational ethos.

(ADVERTORIAL DISCLAIMER: The above press release has been provided by PNN. ANI will not be responsible in any way for the content of the same.)

Verdictum

NHRC Initiates Action Against `Proxy Governance' In Women-Reserved Local Bodies; Issues Summons To Senior Officials Of 32 States & UTs

ByTulip Kanth|15 Dec 2025 3:00 PM

https://www.verdictum.in/news/nhrc-conditional-summons-statesuts-curb-practice-proxy-representation-of-sarpanch-pati-1601312

Deprecating the practice of proxy representation ('Sarpanch Pati' phenomenon), which is the unconstitutional practice of husbands and other male relatives of elected women Sarpanches exercising authority on their behalf, the National Human Rights Commission (NHRC) has issued conditional summons to 32 States, including the Union Territories.

The Commission, in its letter to the Ministry of Panchayati Raj as well as various Urban Local Bodies Departments, mentioned the rising concerns regarding the persistent violations of constitutional mandates and human rights in the functioning of Panchayati Raj Institutions (PRIs) and Urban Local Bodies (ULBs), particularly in constituencies reserved for women. The complaint referred to the directions of the Supreme Court in Mundona Rural Development Foundation v. Union of India (Writ Petition (Civil) No. 615/2023), wherein the unlawful practice of 'Sarpanch Pati' was categorically deprecated.

The Bench of the National Human Rights Commission, presided by Priyank Kanoongo, on September 9, 2025, took cognisance under Section 12 of the Protection of Human Rights Act, 1993, in the matter for the protection of human rights of the people and their Right to the dignity of women. The Commission directed its Registry to issue Notices to the Principal Secretary, Department of Urban Local Bodies and the Principal Secretary, Department of Panchayati Raj (States & UTs) to submit a response on such practice of proxy representation. Several cities, including Andhra Pradesh, Bihar, Odisha, and Uttarakhand, had submitted their responses. However, the Commission did not receive the action taken report nor any response from the remaining 32 states/UT.

The Commission took note of the allegations that the elected women representatives are often reduced to nominal or symbolic heads, while actual administrative and decision-making powers are exercised by their male relatives, who unofficially exercise the powers of the office. The complaint also raised the issue of the informal appointment of relatives of elected women representatives as their own liaison persons or representatives by Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs), in Panchayati Raj Institutions (PRIs) and Urban Local Bodies (ULBs), allegedly resulting in undue interference with the functioning of constitutionally mandated local self-governance bodies. The complaint also emphasised the need for essential provisions to curb these unconstitutional practices, including the extension of the applicability of such provisions to Urban Local Bodies (ULBs), and the express prohibition on the appointment of male relatives of women representatives as liaison persons or representatives.

Recalling the 73rd Constitutional Amendment which introduced a three-tier Panchayati Raj system and mandated not less than one-third of the total number of offices of Chairpersons in the Panchayats at each level to be reserved for women, the Commission wrote, “The prevailing practice of proxy representation, whether through male relatives of elected women or through self-appointed liaison personnel undermines the legislative intent of such reservation and defeats the constitutional mandate.”

“Further, such practices violate the fundamental rights guaranteed under Articles 14, 15(3), and 21 of the Constitution of India, Right to equality, non-discrimination, and the Right to dignity and life, respectively. They also compromise the democratic mandate and constitutional integrity of the Panchayati Raj system and urban local bodies (ULBs)”, the letter read.

The Commission also mentioned, “Additionally, these actions may amount to criminal misconduct under the relevant provisions of the Bhartiya Nyaya Sanhita, 2023, including Sections 207, 223, and 316, which deal with impersonation of public servants, criminal breach of trust, and unlawful assumption of public functions.”

The Commission thus directed its Registry to issue Conditional Summons under Section 13 of the Protection of Human Rights Act, 1993, to the Principal Secretary, Department of Urban Local Bodies and Principal Secretary, Department of Panchayati Raj, of Arunachal Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Keral, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, West Bengal, Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, Delhi (National Capital Territory), Jammu and Kashmir, Ladakh, Lakshadweep and Puducherry.

“The above mentioned authorities are directed to appear before the Commission on 30.12.2025 at 11:00 AM with requisite Action Taken Report, should however, if the requisite reports received in the Commission one week prior to the scheduled date (by 22.12.2025) then personal appearance of the above mentioned authorities, shall be dispensed with. However, if the above mentioned authorities fail to comply with the order of the Commission without lawful excuse; the above mentioned authorities will be subject to the consequences of non-attendance laid down in Rule 10 and Rule 12 of order XVI of Civil Procedure Code, 1908, including issuance of warrant”, the Commission ordered.

Lalluram

सरपंच पति प्रथा पर राष्ट्रीय मानवाधिकार आयोग सख्त: 24 राज्य और 8 केंद्रशासित प्रदेशों के प्रमुख अधिकारियों को समन जारी, महिला जनप्रतिनिधियों के अधिकारों की रक्षा के लिए बड़ा कदम

https://lalluram.com/national-human-rights-commission-takes-strict-action-against-the-practice-of-husbands-interfering-in-the-work-of-elected-female-village-heads/

Satyanarayan Shukla | 15 Dec 2025, 11:33 AM

मध्यप्रदेश

राकेश चतुर्वेदी, भोपाल। सरपंच पति प्रथा पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त कदम उठाया है। देश के 24 राज्य और 8 केंद्रशासित प्रदेशों के प्रमुख अधिकारियों को समन जारी किया है। महिला जन प्रतिनिधियों के अधिकारों की रक्षा के लिए राष्ट्रीय मानवाधिकार आयोग का यह बड़ा कदम है।

प्रमुख सचिवों को भी समन जारी

इसी कड़ी में मध्यप्रदेश के पंचायत एवं नगरीय निकाय विभाग के प्रमुख सचिवों को भी समन जारी हुआ है। राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने यह जानकारी दी। आयोग ने सभी प्रदेशों के पंचायत और शहरी निकाय विभाग से इस विषय पर कार्यवाही रिपोर्ट मांगी थी।

रिपार्ट नहीं मिलने पर मध्य प्रदेश को भी समन

शहरी निकाय और पंचायती राज विभाग के प्रमुख सचिवों को 30 दिसंबर को आयोग के समक्ष व्यक्तिगत रूप से उपस्थित होने के निर्देश दिए है। 22 दिसंबर 2025 तक रिपोर्ट भेजने पर व्यक्तिगत उपस्थिति से छूट मिल सकती है। रिपोर्ट नहीं देने और व्यक्तिगत रूप से उपस्थित नहीं होने पर आयोग ने कठोर कार्रवाई करने की बात कही है।

यह प्रथा समानता, गरिमा और जीवन के अधिकार का उल्लंघन

दरअसल प्रियंक कानूनगो की अध्यक्षता वाली खंडपीठ ने अपनी जांच में पाया कि यह प्रथा समानता, गरिमा और जीवन के अधिकार का उल्लंघन है। यह 73वें एवं 74वें संविधान संशोधनों की भावना के विपरीत है। जिनका उद्देश्य महिलाओं को वास्तविक सशक्तिकरण प्रदान करना है। ऐसे कृत्य भारतीय न्याय संहिता 2023 के तहत आपराधिक दायित्व को भी जन्म दे सकते हैं।

लोकतांत्रिक मूल्यों और महिलाओं की गरिमा के खिलाफ

राष्ट्रीय मानव अधिकार आयोग ने पंचायत राज संस्थानों और शहरी स्थानीय निकायों में महिलाओं के लिए आरक्षित पदों पर प्रधान पति कार्यप्रणाली को लेकर कड़ा रुख अपनाया है। हरियाणा राज्य बाल अधिकार संरक्षण आयोग के पूर्व सदस्य सुशील वर्मा की ओर से दायर शिकायत पर कदम उठाया है। सुशील वर्मा ने अपनी शिकायत में दावा किया था कि देश भर में कई स्थानों पर निर्वाचित महिला प्रतिनिधियों के स्थान पर उनके पति अथवा अन्य पुरुष रिश्तेदार वास्तविक सत्ता का प्रयोग कर रहे हैं, जो कि लोकतांत्रिक मूल्यों और महिलाओं की गरिमा के खिलाफ है।

प्रॉक्सी शासन लोकतंत्र पर सीधा प्रहार

आयोग ने दो टूक कहा है कि महिला आरक्षण का उद्देश्य केवल प्रतीकात्मक प्रतिनिधित्व नहीं, बल्कि वास्तविक नेतृत्व और निर्णयकारी भूमिका सुनिश्चित करना है, और किसी भी प्रकार का प्रॉक्सी शासन लोकतंत्र पर सीधा प्रहार है। यह आदेश महिला सशक्तिकरण, संवैधानिक शासन और स्थानीय स्वशासन संस्थाओं की गरिमा की रक्षा की दिशा में एक ऐतिहासिक कदम माना जा रहा है।

मप्र में उठे थे मुद्दे

ग्वालियर में सितंबर में मामला आया था। कलेक्टर रुचिका सिंह चौहान की बैठक में पार्षद पति पहुंच गए थे। शहर की समस्याओं पर चर्चा के लिए बुलाई गई बैठक में पार्षद पति पहुंच गए थे। चार महिला पार्षदों की जगह उनके पति पहुंच गए थे। कलेक्टर ने पार्षद पतियों को कुर्सी से उठाकर पीछे बैठा दिया था। कलेक्टर ने कहा था- अब महिलाएं सबल हैं, पत्नियों को ही काम करने दीजिए।

अक्टूबर में गुना नगर पालिका ने निकाला आदेश

सीएमओ मंजूषा खत्री ने आदेश निकाला। आदेश में कहा कि- शासकीय कार्यालयों और बैठकों में निर्वाचित जनप्रतिनिधियों के साथ उनके पति या पत्नियों की उपस्थिति पूर्णतः प्रतिबंधित है। नगरपालिका कार्यालय में आने पर भी पार्षद पतियों और उनके रिश्तेदारों पर रोक लगाई गई।

अप्रैल 2025

रतलाम जिला पंचायत में मुददा उठा था। साधारण सभा की बैठक में विवाद हुआ था। जिला पंचायत उपाध्यक्ष केशू निनामा और सदस्य डीपी धाकड़ ने महिला सदस्यों के साथ बैठक में उनके पति के आने पर आपत्ति दर्ज कराई थी। सभा कक्ष में लंबी बहस हुई थी। विवाद के बीच बैठक नहीं हो पाई थी।

PrimeTV India

राष्ट्रीय मानवाधिकार आयोग की सख्ती, सरपंच पति प्रथा पर 24 राज्यों के अधिकारियों को समन, महिला जनप्रतिनिधियों के अधिकारों की रक्षा

https://www.primetvindia.com/the-national-human-rights-commission-has-taken-a-strong-stance-summoning-officials-from-24-states-over-the-sarpanch-pati-system-protecting-the-rights-of-women-representatives/

Last updated: दिसम्बर 15, 2025 3:13 अपराह्न

By Editor | Published: दिसम्बर 15, 2025

भोपाल
सरपंच पति प्रथा पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त कदम उठाया है। देश के 24 राज्य और 8 केंद्रशासित प्रदेशों के प्रमुख अधिकारियों को समन जारी किया है। महिला जन प्रतिनिधियों के अधिकारों की रक्षा के लिए राष्ट्रीय मानवाधिकार आयोग का यह बड़ा कदम है।

प्रमुख सचिवों को भी समन जारी

इसी कड़ी में मध्यप्रदेश के पंचायत एवं नगरीय निकाय विभाग के प्रमुख सचिवों को भी समन जारी हुआ है। राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने यह जानकारी दी। आयोग ने सभी प्रदेशों के पंचायत और शहरी निकाय विभाग से इस विषय पर कार्यवाही रिपोर्ट मांगी थी।

रिपार्ट नहीं मिलने पर मध्य प्रदेश को भी समन

शहरी निकाय और पंचायती राज विभाग के प्रमुख सचिवों को 30 दिसंबर को आयोग के समक्ष व्यक्तिगत रूप से उपस्थित होने के निर्देश दिए है। 22 दिसंबर 2025 तक रिपोर्ट भेजने पर व्यक्तिगत उपस्थिति से छूट मिल सकती है। रिपोर्ट नहीं देने और व्यक्तिगत रूप से उपस्थित नहीं होने पर आयोग ने कठोर कार्रवाई करने की बात कही है।

यह प्रथा समानता, गरिमा और जीवन के अधिकार का उल्लंघन

दरअसल प्रियंक कानूनगो की अध्यक्षता वाली खंडपीठ ने अपनी जांच में पाया कि यह प्रथा समानता, गरिमा और जीवन के अधिकार का उल्लंघन है। यह 73वें एवं 74वें संविधान संशोधनों की भावना के विपरीत है। जिनका उद्देश्य महिलाओं को वास्तविक सशक्तिकरण प्रदान करना है। ऐसे कृत्य भारतीय न्याय संहिता 2023 के तहत आपराधिक दायित्व को भी जन्म दे सकते हैं।

लोकतांत्रिक मूल्यों और महिलाओं की गरिमा के खिलाफ

राष्ट्रीय मानव अधिकार आयोग ने पंचायत राज संस्थानों और शहरी स्थानीय निकायों में महिलाओं के लिए आरक्षित पदों पर प्रधान पति कार्यप्रणाली को लेकर कड़ा रुख अपनाया है। हरियाणा राज्य बाल अधिकार संरक्षण आयोग के पूर्व सदस्य सुशील वर्मा की ओर से दायर शिकायत पर कदम उठाया है। सुशील वर्मा ने अपनी शिकायत में दावा किया था कि देश भर में कई स्थानों पर निर्वाचित महिला प्रतिनिधियों के स्थान पर

उनके पति अथवा अन्य पुरुष रिश्तेदार वास्तविक सत्ता का प्रयोग कर रहे हैं, जो कि लोकतांत्रिक मूल्यों और महिलाओं की गरिमा के खिलाफ है।

प्रॉक्सी शासन लोकतंत्र पर सीधा प्रहार

आयोग ने दो टूक कहा है कि महिला आरक्षण का उद्देश्य केवल प्रतीकात्मक प्रतिनिधित्व नहीं, बल्कि वास्तविक नेतृत्व और निर्णयकारी भूमिका सुनिश्चित करना है, और किसी भी प्रकार का प्रॉक्सी शासन लोकतंत्र पर सीधा प्रहार है। यह आदेश महिला सशक्तिकरण, संवैधानिक शासन और स्थानीय स्वशासन संस्थाओं की गरिमा की रक्षा की दिशा में एक ऐतिहासिक कदम माना जा रहा है।

मप्र में उठे थे मुद्दे

ग्वालियर में सितंबर में मामला आया था। कलेक्टर रुचिका सिंह चौहान की बैठक में पार्षद पति पहुंच गए थे। शहर की समस्याओं पर चर्चा के लिए बुलाई गई बैठक में पार्षद पति पहुंच गए थे। चार महिला पार्षदों की जगह उनके पति पहुंच गए थे।
कलेक्टर ने पार्षद पतियों को कुर्सी से उठाकर पीछे बैठा दिया था। कलेक्टर ने कहा था- अब महिलाएं सबल हैं, पत्नियों को ही काम करने दीजिए।

अक्टूबर में गुना नगर पालिका ने निकाला आदेश

सीएमओ मंजूषा खत्री ने आदेश निकाला। आदेश में कहा कि- शासकीय कार्यालयों और बैठकों में निर्वाचित जनप्रतिनिधियों के साथ उनके पति या पत्नियों की उपस्थिति पूर्णतः प्रतिबंधित है। नगरपालिका कार्यालय में आने पर भी पार्षद पतियों और उनके रिश्तेदारों पर रोक लगाई गई।

अप्रैल 2025

रतलाम जिला पंचायत में मुददा उठा था। साधारण सभा की बैठक में विवाद हुआ था। जिला पंचायत उपाध्यक्ष केशू निनामा और सदस्य डीपी धाकड़ ने महिला सदस्यों के साथ बैठक में उनके पति के आने पर आपत्ति दर्ज कराई थी। सभा कक्ष में लंबी बहस हुई थी। विवाद के बीच बैठक नहीं हो पाई थी।

Dainik Bhaskar

अमिताभ ठाकुर के साथ अन्याय का आरोप:आजाद अधिकार सेना ने कहा- अन्याय हुआ, बड़े आंदोलन करेंगे

https://www.bhaskar.com/amp/local/uttar-pradesh/deoria/news/allegations-of-injustice-against-amitabh-thakur-136674212.html

अनुग्रह नारायण शाही | देवरिया10 घंटे पहले

देवरिया। धोखाधड़ी के मामले में जिला कारागार में बंद रिटायर्ड आईपीएस अधिकारी और आजाद अधिकार सेना के राष्ट्रीय अध्यक्ष अमिताभ ठाकुर से रविवार को पार्टी पदाधिकारियों ने मुलाकात की। मुलाकात के बाद पदाधिकारियों ने स्टेशन रोड स्थित एक होटल में प्रेस कॉन्फ्रेंस कर कहा कि अमिताभ ठाकुर के साथ अन्याय और ज्यादती हुई है। उन्होंने इसे दुर्भावनापूर्ण कार्रवाई बताया और इस प्रकरण को लेकर वृहद आंदोलन छेड़ने की योजना बनाने की बात कही।

पार्टी पदाधिकारियों का आरोप है कि अमिताभ ठाकुर लंबे समय से भ्रष्टाचार, प्रशासनिक अनियमितताओं और मानवाधिकारों के मुद्दों पर मुखर रहे हैं। इसी कारण उन्हें चुनिंदा तरीके से निशाना बनाया जा रहा है। उन्होंने यह भी आरोप लगाया कि गिरफ्तारी और जेल में रखे जाने की प्रक्रिया में नियमों की अनदेखी की गई है।

इस बीच, रिटायर्ड आईपीएस अमिताभ ठाकुर ने जेल प्रशासन के खिलाफ 80 पन्नों की विस्तृत शिकायत दर्ज कराई है। जानकारी के अनुसार, इसमें से 50 पन्नों का ज्ञापन राष्ट्रीय मानवाधिकार आयोग और राज्य मानवाधिकार आयोग को भेजा गया है, जबकि 30 पन्नों की शिकायत मुख्य न्यायिक मजिस्ट्रेट (सीजेएम) को प्रेषित की गई है। ये सभी शिकायतें अंग्रेजी भाषा में लिखी गई हैं।

पदाधिकारियों ने बताया कि शिकायत पत्र में जेल में मिलने वाली सुविधाओं, व्यवहार, कानूनी अधिकारों और मानवाधिकारों के उल्लंघन से जुड़े बिंदुओं को विस्तार से उठाया गया है। उनका दावा है कि अमिताभ ठाकुर को जेल में मानसिक रूप से प्रताड़ित किया जा रहा है।

आजाद अधिकार सेना के नेताओं ने चेतावनी दी कि यदि इस मामले में निष्पक्ष जांच और न्याय नहीं मिला, तो पार्टी इसे प्रदेश और राष्ट्रीय स्तर पर उठाएगी। उन्होंने कहा कि जल्द ही रणनीति तय कर शांतिपूर्ण लेकिन प्रभावी आंदोलन किया जाएगा।

इस पूरे घटनाक्रम को लेकर राजनीतिक और सामाजिक हलकों में भी चर्चा तेज हो गई है। समर्थकों का कहना है कि यह मामला केवल एक व्यक्ति का नहीं, बल्कि लोकतंत्र और अभिव्यक्ति की स्वतंत्रता से जुड़ा हुआ है।

Prabhat Khabar

लंबित व न्यायालय से संबंधित मामलों का त्वरित करें निष्पादन: डीएम

जिलाधिकारी अंशुल कुमार ने संबंधित अधिकारियों को लंबित मामलों के त्वरित निष्पादन का निर्देश दिया.

https://www.prabhatkhabar.com/state/bihar/purnia/expedite-the-execution-of-pending-and-court-related-cases/amp

By AKHILESH CHANDRA | December 15, 2025 6:26 PM

जिलाधिकारी ने अधिकारियों के साथ बैठक कर की कार्यों की समीक्षा

अतिक्रमण की कार्रवाई व यातायात व्यवस्था को सुगम बनाने का दिया निर्देश

पूर्णिया. जिलाधिकारी अंशुल कुमार ने संबंधित अधिकारियों को लंबित मामलों के त्वरित निष्पादन का निर्देश दिया है और कहा है कि शहरी क्षेत्र में जाम के निदान के लिए वाहनों की पार्किंग व्यवस्था सुनिश्चित हो. जिलाधिकारी श्री कुमार ने सभी संबंधित अधिकारियों को मुख्यालय से प्राप्त अति महत्वपूर्ण पत्रों एवं न्यायालय से संबंधित मामलों का प्राथमिकता के आधार पर निष्पादन करना सुनिश्चित करने का निर्देश दिया. जिलाधिकारी श्री कुमार महानंदा सभागार में आहूत अधिकारियों के साथ साप्ताहिक समीक्षा बैठक की अध्यक्षता करते हुए बोल रहे थे. इस दौरान उन्होंने विभागवार सरकार द्वारा संचालित जनकल्याणकारी एवं विकासात्मक योजनाओं की अद्यतन प्रगति एवं उपलब्धियों की समीक्षा भी की. बैठक में जिलाधिकारी ने क्रमवार रूप से विभागवार मुख्यालय से प्राप्त पत्रों के निष्पादन की प्रगति, शिक्षा विभाग, बिहार राज्य आवास बोर्ड के कार्यों की समीक्षा, न्यायालय से संबंधित मामले, खेल विभाग, राज्य अनुसूचित जाति जनजाति आयोग, कला संस्कृति एवं युवा विभाग, नगर निगम पूर्णिया के कार्यों की समीक्षा, निर्वाचन विभाग, सड़क सुरक्षा परिषद, लोक सेवाओं का अधिकार अधिनियम अंतर्गत आवेदनों के निष्पादन की अद्यतन स्थिति, मानवाधिकार आयोग, राष्ट्रीय मानवाधिकार आयोग, बिहार मानवाधिकार आयोग से प्राप्त पत्रों के निष्पादन की समीक्षा की गयी, जिसमें प्रगति संतोषजनक पाया गया.

निर्धारित पार्किंग स्थल पर ही हो वाहनों की पार्किंग

समीक्षा के क्रम में जिला परिवहन पदाधिकारी एवं डीएसपी यातायात को निर्देशित किया गया कि पूर्णिया शहरी क्षेत्र में वाहनों की पार्किंग को लेकर जाम की समस्या उत्पन्न नहीं हो, इसके लिए लगातार भ्रमणशील रहकर निर्धारित पार्किंग स्थल पर ही वाहनों की पार्किंग करना सुनिश्चित करें. जिलाधिकारी ने नगर आयुक्त को निर्देशित किया कि शहरी क्षेत्र में यत्र-तत्र लोग फल और सब्जी की दुकान लगाकर जाम की समस्या उत्पन्न करते हैं. उन्हें निर्धारित स्थलों पर ही फल एवं सब्जी की दुकान सुनिश्चित कराएं, ताकि आम लोगों के आवागमन एवं यातायात में किसी प्रकार की बाधा उत्पन्न नहीं हो.

अवैध अतिक्रमण की कार्रवाई लगातार करते रहने तथा यातायात व्यवस्था को सुगम बनाने का भी निर्देश उन्होंने दिया. बैठक में वरीय पदाधिकारी एवं जिला स्तरीय पदाधिकारी तथा संबंधित अधिकारियों के अलावा अनुमंडल एवं प्रखंड स्तरीय पदाधिकारी वीडियो कॉन्फ्रेंसिंग के माध्यम से उपस्थित थे.

...

डिस्क्लेमर: यह प्रभात खबर समाचार पत्र की ऑटोमेटेड न्यूज फीड है. इसे प्रभात खबर डॉट कॉम की टीम ने संपादित नहीं किया है

Times of Taj

प्रतिबंधित चीनी मांझे से हो रही मौतें जीवन के अधिकार पर हमला – अजय राय

https://timesoftaj.com/2025/12/16/deaths-caused-by-banned-chinese-kite-string-are-an-attack-on-the-right-to-life-ajay-rai/

Times of Taj December 16, 2025 उत्तर प्रदेश

लखनऊ, उत्तर प्रदेश कांग्रेस अध्यक्ष एवं पूर्व मंत्री अजय राय ने उत्तर प्रदेश कांग्रेस कार्यालय, लखनऊ से राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), नई दिल्ली को पत्र भेजकर प्रदेश में प्रतिबंधित चीनी मांझे से हो रही निर्दोष मौतों पर गहरी चिंता व्यक्त की है। उन्होंने कहा कि नायलॉन व धातु मिश्रित अत्यंत तेज मांझे का खुलेआम अवैध व्यापार प्रशासनिक लापरवाही का परिणाम है, जो सीधे तौर पर संविधान के अनुच्छेद 21 के अंतर्गत नागरिकों के जीवन के मूल अधिकार का घोर उल्लंघन है। अजय राय ने पत्र में उल्लेख किया है कि प्रतिबंध के बावजूद चीनी मांझा बाजारों में उपलब्ध है और लगातार निर्दोष नागरिक इसकी चपेट में आकर अपनी जान गंवा रहे हैं। यह केवल कानून-व्यवस्था की नहीं, बल्कि मानवीय संवेदनहीनता और राज्य की संरचनात्मक विफलता का भी गंभीर उदाहरण है। पीड़ित परिवारों को न तो समय पर मुआवजा मिल रहा है और न ही दोषियों पर कठोर कार्रवाई हो रही है।

उन्होंने एनएचआरसी से सात सूत्री मांगें रखते हुए सभी घटनाओं पर स्वतः संज्ञान लेकर विस्तृत जांच कराने, राज्य सरकार से एक्शन टेकन रिपोर्ट तलब करने, मृतकों के परिजनों को तत्काल उचित मुआवजा देने, प्रत्येक परिवार के एक आश्रित को सरकारी नौकरी अथवा पुनर्वास उपलब्ध कराने, मांझा माफिया व लापरवाह अधिकारियों पर सख्त आपराधिक व विभागीय कार्रवाई सुनिश्चित करने, भविष्य में ऐसी घटनाओं की रोकथाम हेतु प्रभावी नीति व निगरानी तंत्र लागू करने तथा जौनपुर, शाहजहांपुर व वाराणसी से संबंधित समाचार क्लिपिंग्स पर त्वरित हस्तक्षेप की मांग की है।

अजय राय ने कहा कि यदि समय रहते ठोस और कठोर कदम नहीं उठाए गए तो निर्दोष नागरिक इसी तरह मौत का शिकार होते रहेंगे और यह मानवाधिकार संरक्षण तंत्र की विफलता के रूप में दर्ज होगा।

11 दिसंबर 2025 को जौनपुर के शास्त्री पुल पर बेटी को स्कूल छोड़कर लौट रहे शिक्षक संदीप त्रिपाठी (39 वर्ष) की चीनी मांझे से गर्दन कटने के कारण मृत्यु हो गई। शाहजहांपुर में मोटरसाइकिल से जा रहे सिपाही शाहरुख हसन (27 वर्ष) की भी इसी तरह जान चली गई। वहीं 31 दिसंबर को वाराणसी में विवेक की गंभीर चोटों से मृत्यु हो गई, जबकि उनकी मां श्यामलता घायल हैं। इन घटनाओं ने प्रशासनिक सतर्कता और सरकारी दावों की पोल खोल दी है।

जौनपुर पुलिस द्वारा छापेमारी कर 70 किलो प्रतिबंधित चीनी मांझा जब्त किया गया है और चार विक्रेताओं को गिरफ्तार किया गया है, हालांकि कई कारोबारी अब भी फरार बताए जा रहे हैं। कांग्रेस ने मांग की है कि केवल प्रतीकात्मक कार्रवाई नहीं, बल्कि अवैध कारोबार की जड़ पर प्रहार किया जाए और भविष्य में ऐसी घटनाओं की पुनरावृत्ति पूरी तरह रोकी जाए।

ETV Bharat

हाईकोर्ट नोटिस का असर: सऊदी सरकार ने रमेश मेघवाल की देह भारतीय दूतावास को सौंपी

राजस्थान हाईकोर्ट के नोटिस के बाद सऊदी अरब सरकार ने मृत भारतीय युवक रमेश कुमार मेघवाल का शव भारतीय दूतावास को सौंपा.

https://www.etvbharat.com/hi/state/the-saudi-arabian-government-handed-over-ramesh-kumar-meghwals-body-to-the-indian-embassy-rajasthan-news-rjs25121506599

By ETV Bharat Rajasthan Team

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बूंदी: सऊदी अरब दूतावास को राजस्थान हाईकोर्ट के नोटिस के बाद सऊदी पुलिस ने बालोतरा जिले के मेघवालों की ढाणी निवासी रमेश कुमार मेघवाल की देह भारतीय दूतावास को सौंप दिया है. भारतीय दूतावास ने भी दिवंगत देह को भारत भेजने के लिए एनओसी जारी कर दी है. रमेश की मां तीजू देवी की याचिका पर 11 दिसंबर को जस्टिस नूपुर भाटी ने सऊदी अरब दूतावास को नोटिस जारी कर आगामी 17 दिसंबर को जवाब तलब किया था.

दूतावास ने मेल भेजकर दी जानकारी: सोमवार को रियाद स्थित भारतीय दूतावास ने रमेश कुमार मेघवाल के शव को सम्मानजनक अंतिम संस्कार के लिए भारत लाने के लिए राष्ट्रपति सचिवालय में याचिका दायर करने वाले राजस्थान बीज निगम के पूर्व निदेशक बूंदी निवासी चर्मेश शर्मा को अधिकृत रूप से मेल भेजकर यह जानकारी दी है.

चर्मेश शर्मा ने बताया कि दूतावास से जानकारी मिली है कि शव को भारत भेजने के लिए फ्लाइट में कार्गो बुकिंग की प्रक्रिया की जा रही है. चर्मेश शर्मा ने राष्ट्रपति सचिवालय में राष्ट्रपति द्रौपदी मुर्मू के नाम याचिका दायर की थी और राष्ट्रीय मानवाधिकार आयोग व विदेश मंत्रालय में भी अधिकृत शिकायत दर्ज करवाई थी. शर्मा की याचिका पर राष्ट्रपति सचिवालय ने विदेश मंत्रालय को कार्यवाही के निर्देश दिए थे. इसके बाद ही भारतीय दूतावास ने इस मामले में सऊदी पुलिस द्वारा रमेश कुमार मेघवाल की दिवंगत देह को मेडिकल रिपोर्ट के नाम पर भारतीय दूतावास को नहीं सौंपने की

हाईकोर्ट ने दिया था नोटिस: रमेश कुमार मेघवाल की मृत्यु के 27 दिन बाद भी शव अंतिम संस्कार के लिए भारत नहीं भेजे जाने पर रमेश की मां तीजू देवी ने 10 दिसंबर को राजस्थान हाईकोर्ट में याचिका दायर कर अपने बेटे के शव को भारत लाने की गुहार लगाई थी. राजस्थान हाईकोर्ट ने मामले को गंभीरता से लेते हुए 11 दिसंबर को इस मामले में सऊदी अरब सरकार के नई दिल्ली स्थित दूतावास के साथ भारत सरकार के विदेश सचिव विक्रम मिश्री और राजस्थान सरकार को भी नोटिस जारी कर जवाब तलब किया था. आगामी 17 दिसंबर को हाईकोर्ट में सऊदी अरब सरकार व भारत सरकार को इस मामले में जवाब देना था. लेकिन हाईकोर्ट की तारीख से पहले ही सऊदी अरब सरकार ने स्व. रमेश कुमार मेघवाल की दिवंगत देह को भारतीय दूतावास को सौंप दिया.

11 अक्टूबर 2025 को रोजगार के लिए सऊदी अरब गए रमेश कुमार मेघवाल की 13 नवंबर 2025 को रियाद में संदिग्ध परिस्थितियों में मृत्यु हो गई थी. सऊदी अरब पुलिस द्वारा दिवंगत देह को भारतीय दूतावास को सौंपने और भारतीय दूतावास द्वारा एनओसी जारी करने के बाद अब जल्द ही रमेश कुमार मेघवाल की दिवंगत देह को वतन की मिट्टी नसीब हो पाएगी. सऊदी अरब से उन्हें भारत भेजने की प्रक्रिया शुरू कर दी गई है.